

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 281 of 2015 & IA Nos. 460 & 480 of 2015 & IA Nos. 167 & 332 of 2016**

**Dated: 15<sup>th</sup> July, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**The Tata Power Delhi Distribution Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Dhruv Mehta, Sr. Adv.along with Mr. Vishal Anand,  
Mr. Anupam Verma, Mr. Rahul Kinra and Mr. Anurag Bansal

Counsel for the Respondent(s): Mr. H.S. Phoolka, Sr. Adv.along with Mr. Sumeet Pushkarma,  
Mr. Siddhartha Nagpal, Mr. P.Narayan, for R-3/Pension Trust  
Mr. Salim Inamdar, Ms. Adrija Thakur for DSEWU

Mr. Hemant Singh, Mr. Matrugupta Mishra, Mr. Nimesh Kr. Jha

Mr. Brijendra for Intervenor, Mr. Karn Kumar for Intervenor  
Mr. A.P.Jain for Intervenor

Mr. Nikhil Nayyar, Mr. Dhananjay Baijal for R-1

Mr. Malay Dwivedi, Mr. S.K.Chaturvedi for R-2

**ORDER**

Since, Justice Surendra Kumar, Judicial Member of this Bench is to demit office on 6<sup>th</sup> Aug, 2016, the strong possibility is that this Court No. II may not be functional for some time in future for restrictive functioning. Since, this is an urgent matter involving important issues including welfare of the employees, we deem it proper to request the Hon'ble Chairperson of this Appellate Tribunal to please recall this appeal from this bench, so that, the same may be heard with no further delay and dispose of expeditiously. Let a copy of this order be sent to Hon'ble Chairperson of APTEL for possible suitable orders.

Post this matter for further orders on **29<sup>th</sup> July, 2016.**

**(T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**